

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.)

Date : 02-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. T.N. Singh, Adv.
 Mr. Rajeev Dubey, Adv.
 Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
 Mr. Rajeev Kr. Tewari, Adv.
 Mr. Piyush Dwivedi, Adv.
 Ms. Kr. Rashmi Rani, Adv.
 Mr. Vipin Kr. Jain, Adv.
 Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioners-State of Uttar Pradesh to file the amended memo of cause title.

In view of above, list the matter on 23.09.2019.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER